

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 877 of 2008

Bidhu Bhushan Divedi

... **Petitioner**

-Versus-

1. The State of Jharkhand
2. Jayshree Tiwari

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. A.K. Sahani, Advocate
For the Opposite Party-State	: Mr. Jitendra Pandey, A.P.P.
For Opposite Party No.2	: Mr. Shivam Sahay, Advocate

20/05.04.2021. Heard Mr. A.K. Sahani, learned counsel for the petitioner, Mr. Jitendra Pandey, learned A.P.P. appearing for the opposite party-State and Mr. Shivam Sahay, learned counsel for opposite party no.2.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Shivam Sahay, learned A.C. to Mr. A.K. Das submits that this matter may be taken up after two weeks as Mr. Das is not able to argue this matter as he is in quarantine.

Post this matter after two weeks.

(Sanjay Kumar Dwivedi, J.)

Ajay/